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**CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH
KOLKATA**

O.A.No.350/01447/2015

Date of Order : 24-09-2015

Present : **Hon'ble Mr Justice G. Rajasuria, Judicial Member**
Hon'ble Ms Jaya Das Gupta, Administrative Member

ARITRA ROYCHOUDHURY & ANR.

.....Applicant

-Versus-

E. RAILWAY

.....Respondents

For the applicants : **Mr T.K. Biswas, Counsel**
For the respondents : **Mr B.K. Roy, Counsel**

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard both. This O.A has been filed seeking the following reliefs :

- "8.(a) An order do issue directing the respondents to grant an appointment in favour of the applicant No.1 under the "Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff" after allowing him to appear in the written test;
- (b) An order do issue directing the respondent authorities to allow the applicant No.2 to retire from his post with all benefit as admissible under Rule pursuant to his application dated 25.2.2013 made under the said Scheme.
- (c) Pass such other or further order or orders and/ or direction or directions as Your Lordships may deem fit and proper.
- (d) Leave may be granted to file the original application jointly under Rule 4(5)(a) of the CAT procedure Rule, 1987."

2. Learned counsel for the applicant would submit that even though the applicant's prayer for availing the benefit of Largess Scheme was negatived by the respondents yet he made a detailed representation dated 23.6.2012 for which there is no-response.
3. Learned counsel for the respondent authority would submit that suitable direction may be given to the respondents to dispose of the representation within a time frame.



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4. Hence without deciding the matter on merits, we would like to give the following direction :

The respondent authority shall consider the representation dated 23.06.2012 of the applicant within a period of 2 months from the date of receipt of a copy of this order and pass a speaking order and communicate the same immediately thereafter to the applicant.

O.A is accordingly disposed of. No costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(G. RAJASURIA)
JUDICIAL MEMBER

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